

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:5553
ANSWERED ON:02.05.2005
OUTSTANDING AMOUNT AGAINST DEFAULTING ESTABLISHMENTS
Jha Shri Raghunath;Singh Shri Prabhunath

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether out of the 39.7 crore strong work force in the country, only 4.01 crore workers have so far been covered under the Employees Provident Fund Scheme;
- (b) if so, the details thereof and the steps taken to provide social security cover to every single eligible person both in the organized and unorganized sector;
- (c) whether a separate record is maintained in respect of establishments which are not depositing the provident fund contribution though they are deducting the amount from the wages of their employees;
- (d) if so, the reasons therefor;
- (e) the quantum of amount outstanding from the defaulting establishments as on March 31, 2004 and on March 31, 2005; and
- (f) the action taken against the defaulting establishments to recover the outstanding dues from them?

Answer

MINISTER OF LABOUR AND EMPLOYMENT (SHRI K. CHANDRASEKHAR RAO)

- (a) & (b): As on 28.02.2005, 4.09 crores workers were covered under the Employees` Provident Fund Scheme, 1952. The Employees` Provident Funds & Miscellaneous Provisions Act, 1952 provides for statutory registration of all establishments employing 20 or more employees, falling within the schedule activity for coverage. Besides, there is a provision for voluntary registration under the Act irrespective of the number of employees or the schedule of industry.
- (c) & (d): No, Sir. Presently there exists no mechanism to detect and identify exclusively the establishments defaulting in remittance of employees` share. However, compliance of the establishments is monitored regularly through the Computerized Compliance Tracking System (CCTS) and default, including the default in remittance of employees` share is identified through this system.
- (e): As on 31.03.2004, Rs. 1862.80 crore was outstanding from the defaulting establishments, while the outstanding amount as on 31.03.2005 was Rs. 2105.37 crore.
- (f): Recovery of dues from defaulting establishments is made in accordance with the provisions of the Employees` Provident Funds and Miscellaneous Provisions Act, 1952. This includes prosecution under Section 14 of the Act, filing complaints under Section 406/409 of IPC, attachment of properties/bank accounts and arrest of defaulters. The Employees` Provident Fund Organisation has launched a special drive for recovering outstanding dues by formulating special squads of recovery in each of the regions and stepping up its coercive action under the law.